

ITEM NO.1

REGISTRAR COURT. 2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

IA 225481/2023, in Civil Appeal No(s). 1071-1072/2017

SMT. NASEEMA KHAN

Appellant(s)

VERSUS

SHAFIQR RAHMAN & ORS.

Respondent(s)

(Only I.A. No. 225481/2017 (i.e application for substitution) in Civil Appeal Nos. 1071-1072 of 2017 to be listed.

IA No. 225481/2023 - APPLICATION FOR SUBSTITUTION)

Date : 21-11-2023 These matters were called on for hearing today.

For Appellant(s)

M/S. Shakil Ahmad Syed, AOR
Mr. Syed Ahmed Saud, Adv.
Mr. Mohd. Parvez Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Mohd. Shahib, Adv.

For Respondent(s)

Mr. Niraj Gupta, AOR
Mrs. Anshu Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 is duly represented.

Despite service of notice on respondent Nos.3 to 6, there is no appearance on their behalf.

Ld. Counsel for appellant has filed application for amendment of Cause Title in respect of respondent No.2 (deceased) which is yet to be listed before the Hon'ble Court, as per order dated 25.8.2017 of the Hon'ble Judge in Chambers.

M/s Shakil Ahmad Syed, Ld. Counsel has filed an application for substitution to bring on record Lrs. of deceased sole appellant alongwith vakalatnama.

At this stage, Ld. Counsel for respondent No.1 seeks and is granted two weeks time to file reply in respect of application for substitution.

List again on 14.12.2023.

VIVEK SAXENA
Registrar

MG